

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)
(Court No.2)**

Appeal No. 37/2024

(I.A. No. 463/2024 & I.A. No. 464/2024)

In the matter of

M/s Sumit Knit Fab Appellant

..... Applicant

V/s

Punjab Pollution Control Board & Ors. Respondent(s)

..... Respondent

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Date: LUDHIANA

Place: 11-17-2024



(Kanwaldeep Kaur)
Environmental Engineer,
Punjab Pollution Control Board, Regional Office-1,
Ludhiana

(On behalf of Punjab Pollution Control Board)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal No. 37/2024

(I.A. No. 463/2024 & I.A. No. 464/2024)

M/s Sumit Knit Fab

.....Appellant

Versus

Punjab Pollution Control Board & Ors.

.....Respondent(s)

Short reply / Status report by way of affidavit of Er. Kanwaldeep Kaur, Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

RESPECTFULLY SHOWETH

1. That the appellant M/s Sumit Knit Fab has filed an appeal under section 18(1) read with sections 14, 15, 16 & 17 of the National Green Tribunal Act, 2010 before this Hon'ble Tribunal thereby challenging the order dated 24.07.2024 passed by Punjab Pollution Control Board (PPCB) whereby Environment Compensation (EC) of Rs. 6,42,25,000/- has been imposed for the period of violation from 01.04.2005 to 25.04.2019.
2. That the appellant has stated before this Hon'ble Tribunal that the appellant was doing the business of dyeing of garments since 2005, whereas from 2005 to 2019 the appellant was only doing the knitting and trading work and was not undertaking any wet process. The

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machines for starting the wet process were purchased in the year 2019 and thereafter the dyeing work had started. The appellant contented that there was no material before the PPCB to reach to the conclusion that the appellant was doing the dyeing work during the period 2005 to 2019. Reply to the show cause notice dated 18.06.2024 was given. An opportunity of hearing was given but at that stage the matter was referred to the committee for quantification of the EC and after the quantification of EC by the committee no opportunity of hearing has been given, therefore, there is violation of the principles of natural justice. The appellant further stated that the total cost of the appellant unit is around Rs. 1,70,00,000/- whereas the EC of more than Rs. 6,00,00,000/- have been imposed by the impugned order.

3. That after consideration of the matter the Hon'ble Tribunal was pleased to pass an order dated 25.09.2024 directing the respondent Punjab Pollution Control Board to file reply in the case and to produce the original record leading to the passing of the impugned order.
4. That keeping in view the facts and circumstances of the case as well as the contents of the application, a short reply / status report by way of affidavit of the deponent is being filed before this Hon'ble Tribunal mentioning therein the relevant facts of the case. However, the deponent undertakes to file a detailed reply, if there is any direction of the Hon'ble Tribunal in this regard. The relevant facts of the case may kindly be read in the following paragraphs.
5. That briefly submitted the appellant namely M/s Sumit Knit Fab situated at B-3, Industrial Area-A (Extension), Ludhiana is a small-scale red category unit engaged in the process of dyeing and washing of garments. In the month of January 2019, a complaint regarding illegal operation of the appellant unit was received in the office of the Board at Ludhiana. To verify the facts of the complaint, the site of appellant unit was visited by officers of the Punjab Pollution Control Board on 03.01.2019 and it

was observed that the appellant industry was operating without the consents to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974. Though the ETP was in existence but untreated effluent was being discharged into sewer and the ETP was found not in operational condition. The effluent samples were collected by the visiting officers during the visit on 03.01.2019 and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l]. The visiting officers have prepared datasheet for collection of sample during the visit on 03.01.2019 and the same was signed by the Sh. Rishi Jethi, proprietor of the appellant industry in token of its correctness. A copy of datasheet dated 03.01.2019 is enclosed as **Annexure-A** and the water analysis report dated 10.01.2019 is enclosed as **Annexure-B**.

6. That keeping in view the grave violations, the direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 were issued to the industry vide letter no. 634-35 dated 28.01.2019 and letter no. 636-37 dated 28.01.2019 respectively. A copy of letter no. 634-35 dated 28.01.2019 is enclosed as **Annexure-C** and copy of letter no. 636-37 dated 28.01.2019 as **Annexure-D**. Simultaneously, directions under the said Acts were issued vide letter no. 638-41 dated 28.01.2019 to the Punjab State Power Corporation Ltd (PSPCL) authorities for disconnection of electric supply of the unit. A copy of the letter no. 638-641 dated 28.01.2019 is enclosed as **Annexure-E**. In compliance to above directions, the electric connection of the industry was disconnected by the PSPCL authorities.
7. That in reply to the directions issued by the Board as explained above, the appellant has submitted a request received on 22.04.2019 for restoration of the electric supply mentioning that the industry has now

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installed new ETP consisting of the components as mentioned in the request letter. A copy of request letter (received on 22.04.2019) is enclosed as **Annexure-F**.

8. That the request letter of the appellant received on 22.04.2019 was considered and the industry was granted consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 13.05.2019, both valid upto 12.11.2019 and the electric connection of the appellant industry was restored on temporary basis. A copy of consent to operate letter dated 13.05.2019 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure-G**.
9. That the consent to operate of the appellant industry was renewed by the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 03.03.2020 both valid upto 12.05.2020. A copy of the consents is enclosed as **Annexure-H**.
10. That thereafter a compliant was received from office of Monitoring Committee (constituted by Hon'ble National Green Tribunal) letter no. CMC/2020/981 dated 20.08.2020 to the effect that the appellant industry is doing the business of dyeing since the year 2005 without the necessary approval and thus has violated the environmental laws. The Monitoring Committee has asked the Board for detailed enquiry in the matter and to submit action taken report within 21 days.

The Board has constituted a team of the officers to visit the industry and submit report. The team of officers of the Board visited the appellant industry on 28.10.2020 and during visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills and any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

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11. That keeping in view the facts and circumstances of the case, a letter was issued to Municipal Corporation, Ludhiana vide letter no. 163 dated 11.01.2021 and to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no.165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process. Copy of letter no. 163 dated 11.01.2021 is enclosed as **Annexure-I** and copy of letter no. 165 dated 11.01.2021 as **Annexure-J**.
12. That it is relevant to mention here that in the meanwhile a new complaint was received in the office of the Board. But, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged. The industry was granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).
13. That Sh. Sant Balbir Singh Seechewal Hon'ble Member of Parliament vide letter dated 30.06.2023 has brought to the notice of the Board that a dyeing industry of Ludhiana is discharging untreated wastewater into sewer in Ludhiana and enclosed a detailed complaint of Sh. SL Verma with the said letter. Hon'ble Member of Parliament has recommended for appropriate action after detailed enquiry into the matter. A copy of English translation of the letter dated 30.06.2023 of the Hon'ble Member of Parliament alongwith complaint of Sh. S.L Verma is enclosed as **Annexure-K**.
14. That after examination of the complaint of Sh. S.L Verma, the Board has constituted a committee of technical and scientific officers to enquire into matter and submit report. A committee comprising of Er. R.K. Ratra, Senior Environmental Engineer, Er. Arun Kumar Kakkar Retired Senior Environmental Engineer, Sh. Sandeep Gupta, Scientific Officer and Er. Jaspal Singh, Assistant Environmental Engineer has visited the unit on 02.02.2024. Sh. Moti Lal, Supervisor of the unit was available

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during the visit, but despite request Sh. Rishi Jethi did not turned up and associated with the team during the visit. The committee after visiting the unit has concluded the report with following findings.

- a) The analysis results as well as records maintained by the industry reflects that the ZLD system is not providing desired results.
- b) The capacity of evaporator is not adequate.
- c) The hazardous waste storage arrangements are not satisfactory.

A copy of the report of the visiting team of officers is enclosed as **Annexure-L**.

15. That after considering the report of the committee vide letter no. 2304-05 dated 19.04.2024, the industry was issued notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and revocation of authorization under the Hazardous Waste Management Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024. A copy of letter no. 2304-05 dated 19.04.2024 is enclosed as **Annexure-M**. Sh. Rishi Jethi, Proprietor attended the hearing before the Chairman of the Board on 25.04.2024 and submitted written reply which was taken on record. After hearing, the Chairman of the Board decided as under:

1. The consent to operate granted to the industry under the Water Act, 1974 and authorization granted under the Hazardous and other Waste Rules, 2016 be revoked.
2. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.



3. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation/addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

The proceedings of the hearing held before the Chairman on 25.04.2024 were conveyed to the appellant industry vide letter no. 2496-97 dated 29.04.2024 and a copy of the same is enclosed as **Annexure-N**.

16. That in compliance to decision of personal hearing, the reminder was issued to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 754 dated 03.05.2024 to intimate the date and year from which the industry is doing dyeing and washing process so that further action is taken in the matter. A copy of letter no. 754 dated 03.05.2024 is enclosed as **Annexure-O**. The report from State Sale Tax Officer, Ludhiana was received vide letter no. 124 dated 13.5.2024. As per the report, the unit of the appellant has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005. The copy of the letter dated 13.5.2024 of the State Tax Officer is enclosed as **Annexure-P**.
17. That the facts disclosed by the State Tax Officer were considered and it was concluded that the industry engaged in the business of dyeing of garments since the year 2005 and has operated the unit without valid consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the year of 2005 to 2019, without installation of Effluent Treatment Plant and was discharging untreated effluent into sewer without legal permissions.
18. That it is relevant to brought on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable

development and Polluter Pay's and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court of India are summarized herein below:

- a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
 - b) The concept of sustainable development was considered in M.C Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
 - c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.
19. That in view of the above recorded facts, the matter was considered for imposition of Environmental Compensation for the period of violation from 01.04.2005 to 25.04.2019 in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 01.04.2005 to 25.04.2019(5138days) was calculated to be Rs. 6,42,25,000/- as per following details and accordingly an order bearing

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no. 329 dated 24.07.2024 was issued under the signature of the Chairman of the Board with direction to the industry to deposit the amount of Environmental Compensation with the office of the Board failing which coercive action will be taken.

EC	=	$PI \times N \times R \times S \times LF$
PI	=	80 (Since project proponent is violating Water Act, 1974 & Air Act, 1981 and is red category industry)
N	=	5138 (Days calculated w.e.f 01.04.2005 to 25.04.2019(Date of disconnection of electric supply))
R	=	250 (Since project proponent is small scale red category industry, hence, R factor has been taken as 250)
S	=	0.5 (Since scale is small)
LF	=	1.25 (Since the project proponent is located in city with population less than 1 million)
EC	=	$80 \times 5138 \times 250 \times 0.5 \times 1.25 = \text{Rs. } 6,42,25,000/-$

A copy of orders no. 329 dated 24.07.2024 issued by the Board is enclosed as **Annexure-Q**.

20. That the above recorded facts confirm and establish that the appellant unit has been operated for the purpose of dyeing garments since the year 2005 upto the year 2019 without the valid permission / consent to operate of the Board under the provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The unit has been further operated by the appellant without installation of the effluent treatment plant and the untreated effluent without any treatment was being discharged into the public sewer leading to water pollution. The discharge of untreated effluent into Budha Nallah ultimately reaches river Sutlej thereby contaminating the river water which is being used by the public for drinking and bathing

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purpose. The activities carried out by the appellant unit are illegal in nature and has contributed towards damage to the environment.

- 21. That in view of the above stated facts, the appellant cannot escape liability under the Polluter Pay's Principle and is liable to pay the amount of Rs.6,42,25,000/- towards Environmental Compensation to the Board.

It is, therefore, prayed that the appeal filed by the appellant may kindly be dismissed.

Date: LUDHIANA

Place: 11-11-2024

Deponent



(Kanwaldeep Kaur)
Environmental Engineer,
Punjab Pollution Control Board, Regional
Office-1, Ludhiana

On behalf of Punjab Pollution Control Board

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

VERIFICATION:

Verified that the contents of paragraph 1 to 21 of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

Date: LUDHIANA

Place: 11-11-2024

Deponent



(Kanwaldeep Kaur)
Environmental Engineer,
Punjab Pollution Control Board, Regional
Office-1, Ludhiana

On behalf of Punjab Pollution Control Board

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



PUNJAB POLLUTION CONTROL BOARD
 Regional Office-I, E-648-B, Phase-5, Focal Point, Ludhiana.
 DETAILS OF BE SUPPLIED FOR THE COLLECTION OF SAMPLE
 PART-A

1. Name & Address of the industry *M/s Sumit Knit FAB
B-3 Industrial Area-A
Ludhiana.*
2. Raw material used *Cotton & Polished fabric*
3. Product *Semi Finished (Fabric)*
4. Processes involved *Raw fabric → washing → Dying (As per design)
drawing → Peeling → tussler (heating)*
5. i. Give the name of the processes in operation at the time of sampling *All in operation*
- ii. The number of wastewater streams from different processes along with discharge of each. *Mixed stream leading to main sewer*
6. i. Quantity of industrial effluent discharge per hour (in liters)/m³/day. *No measuring device found*
- ii. Is the discharge of industrial effluent continuous, on intermittent and it intermittent, date & time of its discharges *Un-treated effluent into sewer*
- iii. Is the quantity and quality of industrial effluent from different streams uniform through out or not. *Non-form.*
- iv. Present method of disposal of industrial effluent. *Into sewer*
7. i. Working hours *Single shift (8 hours)*
- ii. Closed day *Sunday*
8. Number of outlets through which industrial effluent is discharged/carried outside the industry. *Only one*
9. Name of the occupants/representative of the industry with designation present at the time of sampling. *Sh. Rishi Jethi (owner)
98723-00533*
10. Process not working at the time of sampling & why? *Knitting & Peeling close*
11. Parameters to be analyzed. *Parameters*
12. Sample preserved for (tick)
 - i. Organic parameter (freezer below 4°C)
 - ii. Metals (pH less than 2 with HNO₃)
 - iii. Cyanide (pH above 10 with NaOH)
 - iv. Oil & grease (separate 1 Lt. sample glass bottles & freeze)
 - v. Others

*S₁ → pH, TDS, BOD TSS
 S₂ → COD
 S₃ → oils & grease
 S₄ → Phenolic compounds
 S₅ → sulphides
 S₆ → Amm. N
 S₇ → SAR
 S₈ → T.C.P.*

12 Details visuals report of Water & Air Stack was almost
Color Greenish grey

13 Name the components of the FTP which were working The Industry has
ETP but the same was in
Operational Condition.

ii If any component was not working why?

14 Date & time of collecting the sample 3/1/2019 2:15 pm

15 Temperature in °C
a) Air/Sample 19°C

16 Colour and odour of the sample Greenish, Orange

17 Type of sample collected grab or composite. Grab


18 Point of sample collection And outlet directly


19 Remarks:- During visit, the industry was in
a un-treated effluent was being
discharged into sewer. The dep.
Industry told that the unit is
in irregular operation. The record
of ETP shows that it has
been operated since long.

NOTE:-

i. The samples of trade effluent of M/s _____
No. 18 above was collected _____ from the point mentioned at Sr.
Sh. _____ in the presence of
_____ occupier
representative of the industry/placed in dry empty container after explaining the provisions
of section 21 of the Water (Prevention & Control of Pollution) Act, 1974 to them. No
request to send the sample to the State Water Laboratory under section 52 (i) if the said
Act has been made by occupier/representative of the industry. The sample was stirred and
placed in dry bottle/dry bottles and sealed _____ hearing
inscription of AEE.

- 1) Er. A.K. Kalai (EE)
- 2) Er. OM Parkash (EE)
- 3) Er. Jatininder Kumar (AEE)
- 4) Sh. Rishi (Jr. EE)


Signature of the occupant/Representative
of the Industry with Designation


Signature of the Officer
official collecting the sample

Received sealed/unsealed and preserved sample on _____
_____ through Sh. _____

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

BOARD ANALYST
Patilal

T



Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor, ਮੀਨੀ. ਸਰਾ. / ਜੂਨੀ. ਸਰਾ. / ਸਟੇਜ
Phase-5, Focal Point, Ludhiana. ਆ. ਵਾ. ਡਾ. ਡਿ. ਡਿ. - 1, 2, 3, 4

Water Analysis Report

1.	Laboratory Sample no.	E-823/Zonal Lab /2018
2.	Name of Industry :	M/s Sumit Knit Fab, ਡਾਇਰੀ ਨੰ. / B-3, Industrial Area-ਅੰਮ੍ਰਿਤੀ: 15/1/19 (ਲਾ. ਡਿ. ਡਿ.) Ludhiana.
3.	Name of Sample Collecting Officer :	Er. A.K. Kalsi, Senior Environmental Engineer, Er. Om Parkash, Environmental Engineer Er. Jatinder Kumar, Asstt. Environmental Engineer
4.	Designation of Officer Authorizing Test:	Environmental Engineer, RO-III, Ludhiana
5.	Type of Sample :	Grab
6.	Date & Time of Sample Collection :	03.01.2019 02.15 pm
7.	Date of Receiving/Commencement	03.01.2019
8.	Date of Completion	07.01.2019
9.	Point of Sample Collection	Final outlet leading to main sewer
10.	Test Methods	As per relevant parts of IS:3025 & Methods of APHA

Results:

Sr. No.	Parameters	Final outlet leading to main sewer
1.	pH	6.64 ✓
2.	Total Suspended Solids (mg/l)	(129) ✓
3.	Total Dissolved Solids (mg/l)	1277
4.	Chemical Oxygen Demand (mg/l)	(384)
5.	Bio-chemical Oxygen Demand (mg/l)	(122)
6.	Oil & Grease (mg/l)	8.0 ✓
7.	Phenolic Compound (mg/l)	BDL
8.	Ammonical Nitrogen (mg/l)	BDL
9.	Sodium Absorption Ratio	4.97 ✓
10.	Total Chrome (mg/l)	BDL
11.	Sulphide (mg/l)	BDL

BDL means Below Method Detection Limit.

Sample Analysed By

Asstt. Scientific Officer,
(Incharge, Zonal Lab)

Dated 10/1/2019

Ends. No. 2166


A copy of the above is forwarded to the following for information and necessary action please along with data sheet.

- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana.

Asstt. Scientific Officer

* The report shall not be reproduced except in full, without written approval of this laboratory.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA


PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-2672280 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. Speed post/Regd. ਮਿਤੀ ਨਾਮ ਨੂੰ Dated
 To M/s Sumit Knit Fab, B-3, Industrial Area-A, Ludhiana ਮਿਤੀ ਨਾਮ ਨੂੰ 1,2,3,4
 Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board to operate an outlet as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent from its industrial premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate effluent treatment facilities to bring down the concentration of various pollutants in its effluent within the permissible limits prescribed by the Board.

And whereas, the Hon'ble Supreme Court of India, New Delhi, while considering CWP No. 375 of 2012 titled as Paryavaran Suraksha Samiti and Others Versus Union of India and Ors has passed its order dated 22.02.2017 that:

1. All the industries are required to setup ETP/CETP/STP and make them functional within the prescribed time limit of 3 months.
2. The State Pollution Control Board's are required to carry out inspection to ensure the compliance of the directions of the Hon'ble Supreme Court of India.
3. The industrial units, which have not been able to make their ETPs fully operational within the notice period shall be restrained from any further industrial activity.
4. The Punjab Pollution Control Board should initiate the Civil/Criminal action against the defaulting industries.

And whereas, the industry is operating its outlet in violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974. Thus, causing pollution in intentionally & deliberately.

And whereas, the Punjab Pollution Control Board in compliance to the above said orders passed by Hon'ble Supreme Court of India, New Delhi, has given Public notice through a common advertisement in various newspapers on 17.03.2017 and subsequently final notice on 18.05.2017 to apprise the industries about the order passed by the Apex Court of India. A time of 3 months was given through the said notice to make the effluent treatment plant fully functional i.e. by 21.05.2017.

And whereas, in compliance to the aforesaid orders, the Industry was visited by the officer of the Board on 03.01.2019 and following observation were made:-

1. The industry has installed 6 no. washing cum dyeing machines, 6 no. Tubular, 2 no. hydro machines, 1 no. Ozone machine & 2 no. tanks for simple washing of fabrics, 2 no. knitting machine (not in operation) and 2 no. raising machine not in operation.
2. The industry was in operation during visit and untreated effluent was being discharged into sewer. During visit, the untreated effluent sample was collected from the final out leading to sewer and the effluent sample was sent to Zonal Lab, Ludhiana for analysis.
3. The representative of the industry told that earlier they are doing fabric processing by raising and tubular only. Thereafter the process of washing and dyeing was added and the ETP was provided for the treatment of the effluent generated from washing and dyeing process.
4. The representative of the industry told that they have restarted the unit after Diwali.
5. The industry has installed 1 no. wood fired boiler of capacity 600 kg/hr equipped with stack of height about 35ft from ground level without sampling arrangement.
6. The industry has installed ETP but the physical condition shows that it has not been operated since long.
7. The industry has installed 1 no. DG set of capacity 60 KVA which is without canopy.

Environmental Eng...
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



8. No sludge of ETP was found stored inside the premises.
9. The industry could not show the record of consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control, Pollution) Act, 1981.
10. The representative of the industry was advised to make the ETP of operation immediately and apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control Pollution) Act, 1981.

And whereas, the matter was considered by the Competent Authority the Board and decided to issue directions for closure of the unit as the industry has failed to comply with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and causing water pollution in the vicinity.

Now, therefore, the Chairman of the Board, in exercise of the power conferred upon it, u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 amended in 1988, having been fully satisfied that it is a fit case to order the closure of the industry and hereby directs as under:-

1. That the industry will dismantle and remove all outlets and stop forthwith discharging its trade effluent into Sewer or drain or through any other mode.
2. That the industry will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the effluent standards laid down by the Board for such discharges.
3. That the industry will not restart discharging effluent until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & control of Pollution) Act, 1974 amended in 1988.
4. That Punjab State Power Corporation Limited (PSPCL) authorities is directed to disconnect the supply of electricity available to the industry.

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 amended in 1988.

Endst. No. 635


A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and submit compliance of the directions within 07 days.

Sd
Senior Environmental Engineer
For & on behalf of Chairman

Dated 28/7/88

Heela
Senior Environmental Engineer
For & on behalf of Chairman

Sh
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

 **PUNJAB POLLUTION CONTROL BOARD**
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-2672280 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. Speed post/Regd. Dated
 To मीनी.सरा./चुनी.सरा./सदेन
 जग, हाडा, दिनी - 1, 2, 3, 4
 नदी हाव
 154
 हाद्री नं:
 दिनी: 20/1/19
 हाडा, दिनी.

Sub:- Directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain the consent to establish/operate of the Board to operate its industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of emissions from its industrial premises.

And whereas, it is mandatory on the part of industry to provide adequate and appropriate pollution control devices to bring down the concentration of various pollutants in its emission including noise level within the permissible limits prescribed by the Board.

And whereas, the Hon'ble Supreme Court of India, New Delhi, while considering CWP No. 375 of 2012 titled as Paryavaran Suraksha Samiti and Others Versus Union of India and Ors has passed its order dated 22.02.2017 that:

1. All the industries are required to setup ETP/CETP/STP and make them functional within the prescribed time limit of 3 months.
2. The State Pollution Control Board's are required to carry out inspection to ensure the compliance of the directions of the Hon'ble Supreme Court of India.
3. The industrial units, which have not been able to make their ETPs fully operational within the notice period shall be restrained from any further industrial activity.
4. The Punjab Pollution Control Board should initiate the Civil/Criminal action against the defaulting industries.

And whereas, the industry is operating its outlet in violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974, Thus, causing pollution in intentionally & deliberately.

And whereas, the Punjab Pollution Control Board in compliance to the above said orders passed by Hon'ble Supreme Court of India, New Delhi, has given Public notice through a common advertisement in various newspapers on 17.03.2017 and subsequently final notice on 18.05.2017 to apprise the industries about the order passed by the Apex Court of India. A time of 3 months was given through the said notice to make the effluent treatment plant fully functional i.e. by 21.05.2017.

And whereas, in compliance to the aforesaid orders, the Industry was visited by the officer of the Board on 03.01.2019 and following observation were made:-

1. The industry has installed 6 no. washing cum dyeing machines, 6 no. Tubuler, 2 no. hydro machines, 1 no. Ozone machine & 2 no. tanks for simple washing of fabrics, 2 no. knitting machine (not in operation) and 2 no. raising machine not in operation.
2. The industry was in operation during visit and untreated effluent was being discharged into sewer. During visit, the untreated effluent sample was collected from the final out leading to sewer and the effluent sample was sent to Zonal Lab, Ludhiana for analysis.
3. The representative of the industry told that earlier they are doing fabric processing by raising and tubular only. Thereafter the process of washing and dyeing was added and the ETP was provided for the treatment of the effluent generated from washing and dyeing process.
4. The representative of the industry told that they have restarted the unit after Diwali.

[Signature]
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

5. The industry has installed 1 no. wood fired boiler of capacity 600 kg/hr equipped with stack of height about 35ft from ground level without sampling arrangement.
6. The Industry has installed ETP but the physical condition shows that it has not been operated since long.
7. The industry has installed 1 no. DG set of capacity 62 KVA which is without canopy.
8. No sludge of ETP was found stored inside the premises.
9. The industry could not show the record of consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981,
10. The representative of the industry was advised to make the ETP of operational immediately and apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the matter was considered by the Competent Authority of the Board and decided to issue directions for closure of the unit as the industry has failed to comply with the provisions of Air (Prevention & Control of Pollution) Act, 1981 and causing air pollution in the vicinity.

Now, therefore, the Chairman of Punjab Pollution Control Board, in exercise of the powers conferred upon it, u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, having been fully satisfied that it is a fit case to order the closure of the industry and hereby, directs as under:-

1. That the industry shall stop operating all outlets & stop forthwith discharging any emissions from its industrial premises into atmosphere.
2. That the industry shall not restart any process/plant unless all necessary air pollution control measures including noise are taken and concentration of various pollutants conforms to the emissions/noise level standards laid down by the Board.
3. That the industry shall not restart discharging pollutants until it obtains the consent to operate of the Board u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. PSPCL, authority is directed to disconnect the electric connection of the industry with immediate effect.

In case of failure to comply with the above said directions, you are liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act 1981 as amended in 1987.

Endst. No. 637

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and submit the compliance of the directions within 7 days.

Sd
Senior Environmental Engineer
For & on behalf of Chairman
Dated 28/1/78

Hell 25/1/78
Senior Environmental Engineer
For & on behalf of Chairman

Sh
Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-2672280

Website:- www.ppcb.gov.in

email:- ppcbzo1ldh@gmail.com

13
R. N. Singh
479E

No.
To

Speed Post

Dated

1. The Chief Engineer (Operation),
Punjab State Power Corporation Ltd,
Ludhiana.

ਮੀਨੀ. ਸਰ. / ਸੁਨੇ. ਸਟ. ਆਫਿਸ,
ਪੰਜਾਬ ਸੂਬਾ, ਲੁਧਿਆਣਾ

2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Ltd,
Ludhiana.

153
ਡਾਇਰੀ ਨੰ. 201/19
ਮਿਤੀ: 20/1/19

ਦਫ਼ਤਰੀ ਵਿੱਚ
2/11

Subject: Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 to M/s Sumit Knit Fab, B-3, Industrial Area-A, Ludhiana

The Competent Authority of Board has decided to issue direction u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 for disconnection of electric connection available to the industry/premises with immediate effect. You are, therefore, directed to comply with the following direction:

"That the authorities concerned shall disconnect the supply of electricity available to the subject cited industry/premises with immediate effect."

Endst No.

640

Senior Environmental Engineer
For & on behalf of Chairman
Dated 28-1-19

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and submitting compliance report, within 07 days.

Senior Environmental Engineer
For & on behalf of Chairman
Dated 28-1-19

Endst No.

A copy of the above is forwarded to M/s Sumit Knit Fab, B-3, Industrial Area-A, Ludhiana for information.

Senior Environmental Engineer
For & on behalf of Chairman

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

H.R.
20/2/19

To

The Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Ludhiana.

Sub:- Directions u/s 31-A of Air Act, 1981 & Directions u/s 33-A u/s Water Act, 1974. *Restoration of Electric Connection.*

Respected Sir,

Parawise clarification is as under:

1. That the industry has already applied for consent to operate to Regional Office as desired.
2. That the PSPCL disconnected the power load on 13.02.19 vide no. 51443 (copy attached).
3. That the industry has now installed new ETP consisting of
 - a. 3 No. collections Tank (Batch Treatment).
 - b. Chemical Dosing Tanks with reaction channel.
 - c. Primary Tube Settler
 - d. Biological Tank
 - e. Secondary Tube Settler
 - f. Pre-filtration Tank
 - g. Sand Filter & Carbon Filter
 - h. Parameter Display panel /
 - i. Flow Meter

Sch
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



Sumit K. Singh

4. That the industry has provided port hole with ladder to collect air emission samples.

5. That the industry has installed canopy at DG set as desired.

Now the industry has resubmitted the consents and has also complied with the discrepancies. It is requested to kindly restore the electric connection and issue us the consents.

Hope my request will be considered.

Thanking you.

Yours faithfully,

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

FILE



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Ludhiana
Website- www.ppcb.gov.in

Dispatch No : Registered/Speed Post Date:
Registration ID: R19LDH3616701 Application No: 9836666

Rishi Jethi
3-B, Indl. Area A Extn., Ghore Wali Road,
Ludhiana, Punjab-141010

ਕਾਇਮੀ ਨੰ: 306
ਦਿਤੀ: 13/05/19

Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

Particulars of Consent to Operate under Water Act, 1974 granted to the Industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2019/9836666
Date of issue :	13/05/2019
Date of expiry :	12/11/2019
Certificate Type :	Fresh

Particulars of the Industry

Name & Designation of the Applicant	RISHI JETHI, (Proprietor)
Address of Industrial premises	Sumit knit fab, 3-b, indl. area a extn., ghore wali road., Ludhiana east, Ludhiana i-141010
Capital Investment of the Industry	84.61 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana i
Consent Fee Details	Rs. 7200/- vide R no. 14/4779 dated 01.02.2019 as NOC Regularization fee Rs. 36000/- vide R no. 12/4779 dated 01.02.2019 under Water Act, 1974. Rs. 36000/- vide R no. 13/4779 dated 01.02.2019 under Air Act, 1981. Adequate up to 30.06.2023

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Sumit knit fab, 3-b, indl. area a extn., ghore wali road., Ludhiana east, Ludhiana i-141010

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Raw Materials(Name with quantity per day)	GARMENT FOR WASHING/DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES & CHEMICALS @10Kgs/day
Products (Name with quantity per day)	WASHING/DYEING OF GARMENTS @1000Numbers
By-Products, if any,(Name with quantity per day)	Nil
Details of the machinery and processes	As per application form
Details of the Effluent Treatment Plant	Trade Effluent @75.0 KLD Domestic Effluent @0.7 KLD
Mode of Disposal	INTO SEWER AFTER ETP INTO SEWER AFTER SEPTIC TANK
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board



13-05/2019

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

2572

Dated:

13-5-2

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Pb. Pollution Control Board, Regional Office-I, Ludhiana.



13-05/2019

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Sumit Anil Path, J-1, Ind. Area A extn., Ghore wali road, Ludhiana east, Ludhiana

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



PUNJAB POLLUTION CONTROL BOARD

Zonal office-1, Ludhiana

Website:- www.ppcb.gov.in

File #

Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Registration ID: R19LDH3616701 Application No : 9835498

RISHI JETHI
 3-B, Indl. Area A Extn., Ghore Wali Road,
 Ludhiana, Punjab-141010

ਭਾਇਕੀ ਨੰ: 305
 ਮਿਤੀ: 02/05/19

ਸਦੀ ਕੁਰ

ਵਾ. ਚਿੰਨੀ

Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/LDH1/2019/9835498
Date of issue :	13/05/2019
Date of expiry :	12/11/2019
Certificate Type :	Fresh

Particulars of the Industry

Name & Designation of the Applicant	RISHI JETHI, (Proprietor)
Address of Industrial premises	Sumit knit fab, 3-b, indl. area a extn., ghore wali road, Ludhiana east, Ludhiana i-141010
Capital Investment of the Industry	84.61 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 36000/- vide R no. 13/4779 dated 01.02.2019 under Air Act, 1981.

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Sumit knit fab, 3-b, Indl. area a extn., ghore wali road, Ludhiana east, Ludhiana i, 141010

Page.

Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

Raw Materials (Name with Quantity per day)	Garment for Washing/Dyeing @ 3000 nos./day, Detergent/Soup @ 15 Kgs/day, Dyes & Chemical @ 10 Kgs/day
Products (Name with Quantity per day)	Washing/Dyeing of garments @ 3000 No./day
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Wood @ 1.2 Kg/day for baby boiler HSD @ 20 ltr/day for DG set
Type of Air Pollution Control Devices to be installed	NR
Stack height provided with each boiler/thermo heater/Furnace etc.	15 meter above roof level for baby boiler 3 meter above roof level for DG set.
Sources of emissions and type of pollutants	1 no wood fired baby boiler 1 no DG set 62 KVA Capacity
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board



13/05/2019

(Ravinder Bhatti)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Inst. No.:

2574

Dated: 13/5/20

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Pb. Pollution Control Board, Regional Office-I, Ludhiana.



13/05/2019

(Ravinder Bhatti)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

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Sumit Kaur Jais, J-b, indl. area u estn., ghose wali canal, Ludhiana east, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

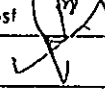
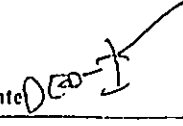
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ANNEXURE 4
316-487

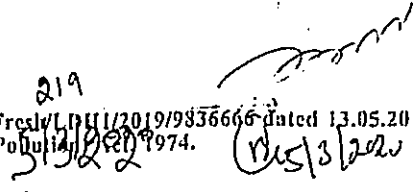


PUNJAB POLLUTION CONTROL BOARD
Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
Website:- www.ppcb.gov.in

File No. 11

Dispatch No : _____ Registered/Speed Post  Date 
Registration ID: R19LDH3616701 Application No: 11669161

Rishi Jethi
3-b, Indl. Area A Extn., Ghore Wali Road,
Ludhiana, Punjab-141010

Renewal of consent to operate granted vide no. CTOW/Fresh/LDH/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 under Water (Prevention & Control of Pollution) Act, 1974. 

Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH/2020/11669161
Date of issue :	03/03/2020
Date of expiry :	12/05/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH/2019/9836666 From: 13/05/2019 To: 12/11/2019

Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.52 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
District	Ludhiana I

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Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I, 141010

Page 1


Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Specific Conditions:

- 1. The industry shall install & commission the ZLD as per undertaking given by it.
- 2. The industry shall apply for revised consent to operate after commissioning of the ZLD within a week.
- 3. The industry shall be bound to comply with the directions of the competent authority regarding installation/up gradation of existing treatment facility time to time.

All the other contents and conditions of consent will remain same as mentioned in original consent no. TOW/Fresh/LDH/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 granted under Water (Prevention & Control of Pollution) Act, 1974.



03/03/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

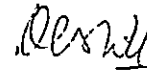
(Punjab Pollution Control Board)

Endst. No.: 786

Dated: 4/3/20

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana. He is requested to ensure the compliance of the consent conditions.



03/03/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Sumit Kaur, 3-b, Inul. Area A Extn., Ghore Wali Road, Ludhiana East, L

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



-27-

File 121
A
DEPT

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Dispatch No :

Registered/Speed Post

Date: 22/11/2019

Registration ID: R19LDH3616701

Application No: 11669148

Rishi Jethi
3-b, Indl. Area A Extn., Ghore Wali Road,
Ludhiana, Punjab-141010

Renewal of consent to operate granted vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.2019 valid upto 12.11.2019 under Air (Prevention & Control of Pollution) Act, 1981.

Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2020/11669148
Date of issue :	03/03/2020
Date of expiry :	12/05/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Fresh/LDH1/2019/9835498 From: 13/05/2019 To: 12/11/2019

Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sunit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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Sunit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana-141010

Page 1

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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- 28 -
Specific Conditions:

1. The industry shall not use any fuel except wood @ 1.2 Ton/day in its baby boiler for burning purpose.
 2. The industry shall get the stack emission monitoring of boiler within one month from the Board lab.
- All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Fresh/LD11/20199835498 dated 13.05.2019 valid upto 12.11.2019 granted under Air (Prevention & Control of Pollution) Act, 1981.

Om Parkash

03/03/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.: 798

Dated: 4/3/20

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana. He is requested to collect the emission sample of the industry within one month.

Om Parkash

03/03/2020

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control B

Om Parkash
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele-Fax: 0161-2672280 Website: www.ppcb.gov.in email: ppcbzo1ldh@gmail.com

No. 164-165

Dated 11/1/2021

To

The Assistant Excise and Taxation Commissioner,
Excise and Taxation Department,
Ludhiana.

Sub: Violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 - M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana.

It is intimated that the industry is small scale red category dyeing unit and has been granted consent to operate under Water Act, 1974 dated 24.07.2020 valid upto 23.01.2021.

A letter has been received from office of Monitoring Committee constituted by the Hon'ble NGT regarding the complaint received against the industry from Sant Baba Balbir Singh Seechewal, in which it has been claimed that the industry was operating its dyeing and washing process at existing location since, 2005 without any effluent treatment plant. (copy of the complaint enclosed).

On going through the complaint, Sr. no. 7-19 mentioned in the index relates to Sales tax department.

It is, therefore, requested to intimate the date and year from which the industry is doing dyeing/washing process as per the documents submitted in the complaint (which are related to the department) and as per your record, so as to take further action in the matter.

DA/ as above

[Signature]
Senior Environmental Engineer,
Zonal Office-1, Ludhiana
Dated

Enclst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana to pursue the matter with the department to get the desired report, within 10 days, please.

[Signature]
Senior Environmental Engineer,
Zonal Office-1, Ludhiana

[Signature]
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
Telo Fax: 0161-2672200 Website: www.ppcb.gov.in email: ppcbzo1ldh@gmail.com

No. 164-165

Dated 11/17/2021

To:
The Assistant Excise and Taxation Commissioner,
Excise and Taxation Department,
Ludhiana.

Sub: Violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 - M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana.

It is intimated that the industry is small scale red category dyeing unit and has been granted consent to operate under Water Act, 1974 dated 24.07.2020 valid upto 23.01.2021.

A letter has been received from office of Monitoring Committee constituted by the Honble. NGT regarding the complaint received against the industry from Sant Baba Balbir Singh Seechewal, in which it has been claimed that the industry was operating its dyeing and washing process at existing location since 2005 without any effluent treatment plant. (copy of the complaint enclosed).

On going through the complaint, Sr. no. 7-19 mentioned in the index relates to Sales tax department.

It is, therefore, requested to intimate the date and year from which the industry is doing dyeing/washing process as per the documents submitted in the complaint (which are related to the department) and as per your record, so as to take further action in the matter.

DA/ as above

[Signature]
Senior Environmental Engineer,
Zonal Office-1, Ludhiana

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana to pursue the matter with the department to get the desired report, within 10 days, please.

[Signature]
Senior Environmental Engineer,
Zonal Office-1, Ludhiana

[Signature]
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

To


Member Secretary,
Punjab Pollution Control Board,
Patiala.

Subject: Complaint regarding discharge of waste water into municipal sewerage by a dyeing factory in Ludhiana and approval given by the officers for extracting water from underground till 30-06-2023.

Regarding the above subject, it is being brought to your notice that a complaint has been filed by SL Verma from Ludhiana along with documents. A dyeing factory is violating norms set by the Punjab Pollution Control Board. Considering the seriousness of this matter, proper action should be taken after thorough investigation. The complaint is being sent by default with this letter. The number of documents enclosed herewith is 09+74=83.

Thanking you.

Sant Balbir Singh Seechewal


Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

To

Sant Balbir Singh Seechewal Ji,
Member Parliament (Punjab),
Sultanpur Lodhi,
Punjab.

Subject: Sumit Knit Fab, 3B, Industrial Area A, Extension, Ghodewali Road, Ludhiana by Pollution Control Board Officer, Sales Tax Department and Corporation. Complaint regarding violation of law by paying heavy bribes and causing loss of Rs. 2,96,56,250 (rupees Two Crore Ninety-Six Lakhs Fifty Thousand Two Hundred Fifty) to the exchequer of the Government.

Respected Sir,

Request that I would like to bring to your notice that this dyeing factory named Sumit Knit Fab was running since 2005. But from 2005 to 2018, it had neither the pollution control board nor the corporation's permission to discharge water into the sewage. In 2018, after we complained to the Chairman of the Punjab Pollution Control Board, it was closed and after a few days, it was closed without any compensation, which is Rs. Permission was given again without installation.

It is also worth mentioning here that Sumit gave permission without taking compensation from Knit Fab, this is very wrong then the officers said to me that you have any proof that this factory is running since 2005. I gave them the evidence which is attached to my complaint. The officer was shocked to see the evidence. But after seeing all these evidences, they took no concrete action Spent a lot of time. But did not get compensation of Rs. 2,96,56,250 (rupees two crore ninety-six lakh fifty thousand two hundred Fifty).

It was clear that if they took the compensation from 2005 to 2017-2018, both their job and dignity were at risk from the government. Because of this, they ignored my repeated complaint and the officers gave permission to Sumit Knit Fab to draw water from the land and use it from 25/08/2021 to 30/06/2025, which is completely wrong. Because the water of that factory is in excessively high and that factory is located in a very small area and the ZLD system installed by the industry for re-use of effluent is just an eye-wash. Due to this, all this water is put in the sewage of the corporation at night. Officers fill their pockets from this factory and together with the officers, they are ruining the government's treasury and the precious lives of people by giving cancer.

I request you to investigate the evidences attached with my complaint, if these evidences are correct then reprimand the erring officers and pay Rs. 2,96,56,250 (rupees two crore ninety-six lakhs fifty-six thousand two hundred and fifty) from Sumit Knit Fab. compensation should be deposited in the treasury of the government so that the officers and factory owners cannot commit wrong doing in the future.



Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Details of the evidence are as follows.

1. Corporation's acknowledgment based on which Pollution Control Board granted approval to Sumit Knit Fab in 2019 which was completely wrong. This receipt is not NOC and the Pollution Control Board cannot allow the corporation to run the dyeing factory without NOC, but the officers of Pollution Control Board issued NOC without collecting compensation of Rs. 2,96,56,250 (rupees two crore ninety-six lakhs fifty-six thousand two hundred and fifty).
2. The electricity bill of Sumit Knit Fab in 2003 is in the name of Rishi Jethi who is the owner of this factory.
3. In-house purchase and sale information of Sumit Knit Fab from 2005 to 2018 which clearly shows that Sumit Knit Fab have bought machines of dyes, chemicals, salt, fuel and dyes from 2005 to 2017-2018.

Even after seeing all these evidences, the officers of the pollution control department gave permission to operate this factory in a wrong way.

I request you to investigate it and take appropriate action. If I am found to be a liar then appropriate action should be taken against me.


Dated - 5-6-2023

Yours Sincerely



S L Verma

M: 98140-45290



Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Visit of M/s Sumit Knit Fab, B-3, Industrial Area-A, Ludhiana

BACKGROUND

Constitution of Committee

Sh. S.L. Verma had made a complaint against the subject cited industry for violating the provision of the Environmental laws. The Competent Authority constituted team of the following officers to verify the contents of the complaint and to report in the matter:

1. Er. R.K Ratra, SEE, PPCB, Zonal Office, Jalandhar
2. Er. Arun Kumar Kakkar, Retd SEE, PPCB, Zonal Office, Jalandhar
3. Sh. Sandeep Gupta, Scientific Officer, PPCB, Zonal Lab, Jalandhar

It was also decided that one AEE outside the Ludhiana Area of Jurisdiction may also be included in the team. Accordingly, Er. Jaspal Singh, AEE, Regional office Sangrur was associated in the team.

Consents Status

The industry was granted consents under Water Act vide no. CTOA/Renewal/LDH1/2021/16446028 on 25.08.2021 and under Air Act vide no. CTOA/Renewal/LDH1/2021/16446028 on 25.08.2021 both valid upto 30.06.2025. These consents were granted with following special conditions:

1. The industry shall properly operate its ETP followed by ZLD system and shall not discharge any trade effluent (treated or untreated) into sewer.
2. The consent is subject to review in light of any report received from Excise and Taxation Department and Municipal Corporation, Ludhiana regarding commissioning of the unit and Board will be at liberty to take suitable action against the industry.
3. The industry will provide proper arrangements to dry its ETP sludge before packing in bags for storage, such arrangements must include to avoid rain water into it i.e in drying area.
4. The industry will submit report from ETP supplier for the optimum quantity of chemical/ coagulants used for treatment in its ETP as well as operational manual of the same.
5. The industry will provide the automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.
6. The industry shall submit monthly data on power consumption in the industry, production, power consumption in ETP, sludge produced, fresh water consumption trade effluent generation and coagulants used/ consumed.
7. The industry shall submit monthly data on consumption of power for operation of APCD, chemicals consumption in APCD if any, ash produced and its disposal.

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8. The Industry will make the agreement with the brick kilns for disposal of its boiler ash for use in brick making.
9. These special conditions shall be complied with by the Industry within one month.

Authorization Status

The Industry was granted authorization under HWM Rules vide no. HWM/renew/LDH1/2023/16731343 on 23.01.2023 valid upto 30.06.2027 for Schedule 5.1 @0.35KL/ Annum, Schedule 33.1 @1600 no./annum and for 35.3 @3 T/annum respectively.

Report/Observations of the Team:

The team constituted by the Board inspected the Industry on 02.02.2024 surprisingly and observed as under:

1. The industry was in operation and only washing process was being done during the visit. Sh. Moti Lal, Supervisor was available during the visit. Despite request made through Sh. Moti Lal, the owner of the industry, Sh. Rishi Jethi did not turned up and associated with the team during the visit.
2. The industry has installed garment washing machines, garment finishing/polishing machine, tumblers and 02 dip dyeing tubs. It has also provided wood fired boiler. However, the representative failed to intimate the capacity of the boiler. Perusal of the record revealed that the consent to the industry is granted for wood fired baby boiler.
3. The industry has installed effluent treatment system comprising of conventional physio-chemical treatment [Equalization-cum-chemical mixing and reaction tank along with chemical dosing tanks, primary tube settler, aeration tank, secondary tube settler, filtration unit (Sand and Activated Carbon Filter)] followed by tertiary treatment [Ultra-filtration, 2 Stage RO (reverse osmosis) and evaporator]. In addition, sludge drying bed, sludge filter press is also provided. During the visit ETP as well as RO plant were in operation. At the time of entry, evaporator was not in operation.
4. The industry has provided following meters and readings of the same during visit were:

I. At Submersible pump:	No display observed
II. At outlet of ETP (Conventional Treatment):	59339.465 KL
III. At RO-I and RO-II permeate leading to re-use feed tank:	570.5 KL
IV. At RO Reject Outlet leading to evaporator:	2042.603 KL
5. The Industry has maintained the day-to-day record of the above said flow meters and as per record the details for the period from 01/01/2023 to 01/02/2024 is as under:

Fresh Water Intake:

Water Reading as on 01.01.23:	2369 KL
Reading as on 01.02.24:	4032 KL
Total Consumption:	1663 KL

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Scanned with CamScanner

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

ETP Outlet:

Outlet reading as on 01.01.23: 48664 KL

Outlet reading as on 01.02.24: 59320 KL

Total Discharge ETP Outlet: 10656 KL

RO Permeate:

Outlet reading as on 01.01.23: 450 KL

Outlet reading as on 21.12.23: 7864 KL (Meter Changed)7414 KL

New Reading as on 22.12.23: 0 KL (after replacement of meter)

Reading as on 01.02.24: 558 KL

Total RO permeate: 7972 KL

RO Reject:

Outlet reading as on 01.01.23: 1384 KL

Outlet reading as on 01.02.24: 2042 KL

Total RO Reject: 658 KL

Summary of fresh water consumption, effluent treated, RO permeate and RO reject during the period 01.01.2023 to 01.02.2024 is worked out and tabulated below:

Fresh Water Intake	ETP Outlet Discharge	RO Processing			Difference between ETP discharge and RO processing
		Permeate	Reject	Total	
1663 KL	10656 KL	7972 KL (75%)	658 KL (6%)	8630 KL (80%)	2026 KL (20%)

From the perusal of above, it is revealed that

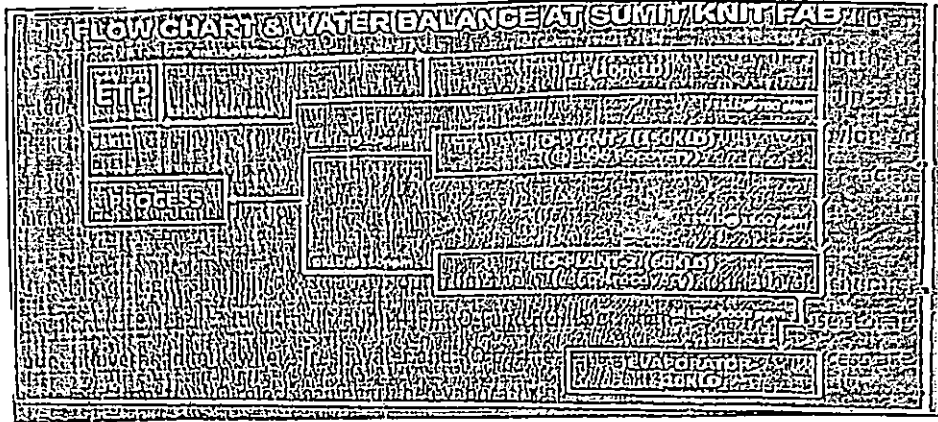
- 1) Total effluent received after the conventional treatment at RO plant was 10656 KL. Whereas, the effluent processed through RO plant was 8630 KL. There is no account of 2026 KL of effluent. This effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save the cost of energy involved in evaporation.
- 2) Further, the data analysis revealed that during said period, total RO permeate generated in 7972 KL and fresh water intake was 1663 KL. Therefore, maximum water available for processing activities including boiler intake was $7972 + 1663 = 9635$ KL. However, the effluent discharge from ETP during this period was 10656 KL i.e. 1021 KL more than the water available. Interestingly, the fresh water was also to be used for boiler feed and domestic purposes. Further, there will be evaporation losses during washing, dyeing and drying process. Thus, there is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.

Qd Ci *Atul Kumar*

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Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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c) As per the flow chart exhibited at site, 92% RO permeate was expected against 75% permeate received as per records maintained. Then, rest of the 25% should be the RO reject. Whereas, as per the records, only 6% RO reject was there. It means, rest of the effluent was directly discharged without RO treatment/evaporation.



D) The industry is granted consent for treatment and reuse effluent at the @75 KLD through ZLD and disposal of domestic effluent @0.7 KLD into MC sewer. Considering 25 working day in a month, the expected effluent at ETP during 01.01.2023 to 01.02.2024 shall be around 25000 KL against the 10656 KL received as per records maintained. The industry representative failed to provide any production record to compare the water consumption/discharge with the actual production/consented production.

6. During the visit, effluent sampling was carried out from the outlet of conventional physio-chemical treatment plant (ETP) leading to Ultra-filtration (UF), RO-I and RO-II permeate leading to reuse storage tank, Outlet of overhead tank where fresh water and RO permeate is going for reuse to process area & boiler etc. and from the RO reject leading to the evaporator.

As per analysis report received from Head Office Lab, Patiala the parameters are reproduced as below:

Parameters (mg/l except pH & SAR)	Outlet of ETP leading to UF Feed	RO-I & RO-II permeate leading to reuse storage tank	Outlet of overhead tank where Fresh Water+ RO Permeate leading to reuse	RO-Reject leading to Evaporator
pH	7.8	8.2	8.3	8.2
TSS	18	BDL	11	44
TDS	1640	1501	1267	5894
COD	52	19	14	-

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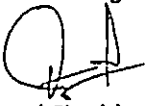
Handwritten signature:
 Environmental Engineer
 Punjab Pollution Control Board,
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9. Hazardous waste storage arrangements of the industry were examined and observed that
- The industry was granted authorization for category no. 5.1, 33.1 and 35.3 of hazardous waste. However, the hazardous waste of category no. 5.1 and 33.1 were not found stored in the dedicated room provided for hazardous waste.
 - The hazardous waste of category no. 33.1 (discarded containers) were found scattered here & there and no record was maintained.
 - The hazardous waste of category 35.3 (ETP Sludge) was lying stored in hazardous waste storage room with danger sign marked on the bag. 14 no. bags of ETP sludge of appx 20 kg each were lying in the room. Whereas, 20 bags were found stored outside the sludge storage room, near ETP area. As per record maintained by the industry, 27 bags are stored, but it was not matching with the actual sludge stored at site as detailed above. Some quantity of ETP sludge was also found lying in MS Pan for drying in working shed exposed to the workers of factory. This drying pan was in rusted condition, having big holes in the side walls.
 - The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
10. Representative of industry informed that the effluent treatment plant was installed in year 2019 and second phase was completed in 2020. However, he failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced by the representative during visit.
11. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP. Instead of manual system.


Conclusions:

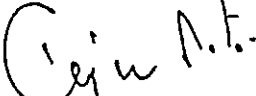
- > The analysis results as well as records maintained by industry reflects that the ZLD system is not providing desirable results.
- > The capacity of evaporator is not adequate.
- > The hazardous waste storage arrangements are not satisfactory.

Note: Photographs taken during the visit are attached as Annexure-I


 Deepal Singh)
 ERO, Sangrur


 Anurag Kumar Kakkar)
 DSEE, PPCB



 (Sandeep Gupta)
 SO, Zonal Lab, Jalandhar


 (R.K. Ratra)
 SEE, ZO, Jalandhar

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File Recd

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ANNEXURE-M

 **PUNJAB POLLUTION CONTROL BOARD**
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in Email:- ppcbzo1ldh@gmail.com

No. 2384-05 Speed Post/Online Date 19/11/24

To
 M/s Sumit Knit Fab,
 B-3, Industrial Area-A, Extension,
 Ludhiana.

Subj:- Notice to Issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of Environmental Compensation (EC).

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

And whereas, a complaint was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consent of the Board. The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board (BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l).

And whereas, due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02.08.2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

And whereas, the industry had applied 'Consent to Operate' and for restoration of electric connection of the unit.

And whereas, in light of 'Consent to Operate' applied by the unit, the short time 'Consent to Operate' was granted under Water Act, 1974 vide no. CTOA/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 & electric connection of the industry was also restored temporarily upto 12.11.2019 for six months to adjudge the adequacy of installed ETP by the industry.

And whereas, the industry on 05.11.2019 again applied for renewal of 'Consent to Operate' alongwith restoration of electric connection for further period.

And whereas, the industry was granted consent under Water Act, 1974 vide no. CTOA/Renewal/LDH1/2020/11669161 dated 03.03.2020 valid upto 12.05.2020 & Air Act, 1981 vide no. CTOA/Renewal/LDH1/2020/11669148 dated 03.03.2020 valid upto 12.05.2020 & electric connection of the industry was also restored temporarily upto 12.05.2020.


 Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

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And whereas, the electric connection was disconnected by PSPCL vide TDCO no. 17/65660 dated 21.05.2020 due to expiry of temporarily restoration period.

And whereas, the industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

And whereas, the industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50 % of water after UF-RO and is discharging about 35 KLD of waste water into sewer. The electric connection of the industry is lying disconnected from the Pole. (TDCO no. 65660 dated 12.05.2020).

And whereas, in light of the UF & RO system installed by the industry the 'Consent to Operate' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50 % UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

And whereas, the industry on 27.12.2020 had again applied for extension in the validity of Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

And whereas, a complaint was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days.

And whereas, a team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, labling and fuse, printing, etc. since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

And whereas, the complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

And whereas, the industry was also issued SCN to submit its reply vide Board letter no. 713-14 dated 18.02.2021 on the points of complaint.

And whereas, the industry has submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

And whereas, a new complaint has been received from Sh. Sunil Verma, Prop of M/s Megaline Enterprises, D-292, Focal Point, Phase-8, Ludhiana. The complainant is also engaged in the same work and business as the industry in question.

And whereas, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH1/2021/16446253 dated 25.8.2021 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

And whereas, the industry was granted authorization under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

And whereas, Sh. SL Verma has filed a complaint against M/s Sumit knitfab through Sh. Sant Balbir Singh Sichewal MP and a committee is constituted by competent authority of the Board to

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Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

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enquiry in the matter. The committee has submitted the report and raised some observations as per below:-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.

And whereas, it has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

And whereas, the industry is not complying with the conditions of consent to operate granted to industry under Water (Prevention & Control of Pollution) Act, 1974, and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

And whereas, the matter has been considered by the Competent Authority and it has now decided to revoke consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974, to revoke authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016, to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the industry will dismantle and remove all outlets and stop forthwith discharging its trade effluent into Sewer or drain or through any other mode.
2. That the industry will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in its treated effluent conforms to the standards laid down by the Board.
3. That the industry will not restart discharging effluent until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988.
4. That Punjab State Power Corporation Limited (PSPCL) authorities will be directed to disconnect the supply of electricity available to the industry.
5. That the industry shall deposit Environmental Compensation due to environmental damage cause by it.

As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 25.04.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and proposed directions shall be confirmed without giving any further opportunity/ notice.

Encl. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. He is requested to inform the industry regarding date and time of hearing.

Add. Senior Environmental Engineer
Dated

Add. Senior Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

attached - 42

ANNEXURE - N

PUNJAB POLLUTION CONTROL BOARD
 Zonal Office - I, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele/Fax: 0161-4673789 Website: www.ppcb.gov.in Email: ppcbzo1ldh@gmail.com

No. _____ Date: _____
 To: _____
 Subject: _____

To: M/s Sumit Knit Fab,
 B-3, Industrial Area-A, Extension,
 Ludhiana

sub: Proceeding of the personal hearing given before the Chairman of the Board on 25.04.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of Environmental Compensation (EC).

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board,
 Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana,
 Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-I, Ludhiana

On behalf of the industry

Sh. Rishi Jethi, Proprietor

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

A complaint was earlier received against the unit through Head Office Patiala regarding illegal operation of the unit. To verify the facts, the site of unit was visited by Senior Officers of the Board on 03/01/2019 and it was found that the industry was operating without consent of the Board. The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board (BOD-122 against 30 mg/l, TSS-129 against 100 mg/l, COD-384 against 250 mg/l).

Due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02/08/2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

The industry had applied Consent to Operate and for restoration of electric connection of the unit.

In light of Consent to Operate applied by the unit, the short time Consent to Operate was granted under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13/05/2019 valid upto 12/11/2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13/05/2019 valid upto 12/11/2019 & electric connection of the industry was also restored temporarily upto 12/11/2019 for six months to adjudge the adequacy of installed ETP by the industry.

The industry on 05/11/2019 again applied for renewal of Consent to Operate alongwith restoration of electric connection for further period.

The industry was granted consent under Water Act, 1974 & Air Act, 1981 both valid upto 12/05/2020 & electric connection of the industry was also restored upto 12/05/2020.

The electric connection was disconnected by PSPCL vide TDCO no. 171/65668 dated 21/05/2020 due to expiry of temporarily restoration period.

The industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

The industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50% of water after UF & RO and is discharging about 35 KLD of waste water into sewer. The electric connection of the industry is lying disconnected from the Pole. (TDCO no. 65668 dated 12.05.2020)

In light of the UF & RO system installed by the industry the 'Consent to Operate' under Water Act, 1974 & Air Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50% UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curfew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

The industry on 27.12.2020 had again applied for extension in the validity of Consent to operate under the Water Act, 1974 and Air Act, 1981 alongwith restoration of electric connection.

A compliant was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days.

A team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, tabling and fuse, printing, etc since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor, could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

The complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

The industry was also issued SCN to submit its reply vide Board letter no. 713-14 dated 18.02.2021 on the points of compliant.

The industry has submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

A new complaint has been received from Sh. Sunil Verma, Prop of M/s Megaline Enterprises, D-292, Focal Point, Phase 8, Ludhiana. The complainant is also engaged in the same work and business as the industry in question.

Without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.

The industry was granted consent to operate under the Water Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

The industry was granted authorization under the Hazardous and other Waste Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

- 9/4 -

Sh. SL Verma has filed a complaint against M/s Sumit knit fab through Sh. Sant Balbir Singh Senehal MP and a committee is constituted by competent authority of the Board to enquiry in the matter. The committee has submitted the report and raised some observations as per below-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33:1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.

It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

The industry is not complying with the conditions of consent to operate granted to industry under Water Act, 1974 and authorization granted under the Hazardous and other Waste Rules, 2016.

In view of above, the industry was issued notice u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 along with notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024.

Sh. Rishi Jethi, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He submitted that he is sole proprietor of the industry and started the industry in the year of 2019 for washing and dyeing. Before starting the above said unit got all Permissions/NOC from the Punjab Pollution Control Board as well as all the necessary concerned departments. He installed Zero liquid Discharge Plant. Zero liquid discharge plant working regularly as per norms.

The unaccounted water is used in backwash of UF filter & UF reject water. There is no unmetered water source as only one tube well is installed inside the premises of industry which is metered & record is maintained. Both RO Plants are running and were running at the time of official visit. The visiting team inspected plant for 4.5 hours. The industry is using total RO product water into process. The industry is involved in washing/dyeing of garments in which up to 2000 TDS water can be used for process. They are not using RO product water in boiler. There is no such flexible pipe inside industry premises. The industry is treating whole water from ETP in UF & RO Plants. The unaccounted water as per PRCB team, come back into equalization tank from UF Reject & Back wash. The Record of hazardous waste cat. 33:1 is maintained & sludge is dried in sludge drying trays. Now, the industry has provided the proper display board outside the hazardous waste storage room. The industry has not conducted any major maintenance /

membrane replacement. They are providing RO chemical purchase data for regular running of plants. Automatic dosing in dyeing/washing effluent treatment plant is not practically possible. The ETP is running satisfactorily as per testing report of various sample collected by PPCB on regular intervals.

The report submitted by visiting team was deliberated and shortcomings and as well as non-compliances pointed out by team were brought to the notice of proprietor of industry. He could not explain low efficiency of RO plant and disposal of residue, if any generated from MEE. Further, how industry can recycle back High TDS RO plant permeate into its process. In nutshell, it was observed that observations of the visiting team are in order and industry is not operating its ZLD plant for which it was granted consent.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 be revoked.
2. The directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for closure of the industry and disconnection of electric connection.
3. All the D.G. sets existing in the premises of the industry be sealed.
4. A reminder be issued to MCL in continuation to letter no. 163 dated 11-01-2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11-01-2021 to intimate the date & year from which the industry is doing dyeing/washing process.
5. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation/addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Endst.No. 2497

Add. Senior Environmental Engineer

Dated 28/01/2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is requested to send the compliance of hearing decisions in stipulated time period.

Add. Senior Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, LUDHIANA



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Punjab Pollution Control Board

Regional Office-I

E-648-B, 3rd Floor, Phase 5, Rocal Point, Ludhiana

No./R.O/EDH/V/...

To

Tel: 0161-4678789

Date: 3.5.24

ANNEXURE-0

The Assistant Excise and Taxation Commissioner,
Excise & Taxation Department Ludhiana.

Sub: Complaint against M/s Sumit Knit Fab, 3-B, Industrial Area-A extension Ghore Wali Road, Ludhiana.

Ref: Board's letter no. 165 dated 11.01.2024.

In reference to subject cited matter and letter under reference, this office has requested your good office to intimate the date and year from which the industry i.e. M/s Sumit Knit Fab, 3-B, Industrial Area-A extension Ghore Wali Road, Ludhiana is carrying out dyeing/washing process, but no information has been received in this regard.

It is pertinent to mention here that the industry was again given personal hearing on 25.04.2024 and the Competent Authority has decided as under:-

1. A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2024 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11.01.2024 to intimate the date & year from which the industry is doing dyeing/washing process.
2. The Environmental Engineer, Regional Office-I, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

In view of the above, it is therefore requested to intimate this office regarding the date and year from which the industry is doing dyeing and washing process, so that further necessary action is taken in the matter.

Environmental Engineer
 Date: 3.5.24

Endst. No. 755

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Ludhiana.

Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

Environmental Engineer

Sub: Complaint against M/s Sumit Knit Fab, 3-B, Industrial Area-A extension Ghore Wali Road, Ludhiana.

On 07.05.2024 Mr Sunil Verma proprietor of Magaline industries and complaint appeared in my office and submitted two invoices (invoice no0199 dated 18.08.2009 and invoice no 0198 dated 14.08.2009) issued by Sumit Knit fab in favour of Hinker Knits India Pvt Ltd, Ludhiana TIN 03661047678). Invoices are placed on file. He stated that the firm is doing business of dying since 2005 but failed to produce any documentary proof from 2005 till 2009. After examining the invoices it is noticed that the description of goods is mentioned as " Sweater O/D washing" and Vat is charged on 60% of the value of the invoice.

On 08.05.2024 notice DIN no PBST-2024-5-057-64-116379 was issued to Sumit Knit Fab seeking information/record regarding date /year from which firm has started the dying/washing process.

On 09.05.2024 Mr Rishi Jethi proprietor of Sumit Knit Fab appeared in my office. He stated that they did the washing job work from outside of their premises during 2009-10 but failed to submit any record/ document to support his submissions and he further submitted that they have purchased machines of dying in year 2018-19 and 2019-2020. He failed to submit any record/ document to support his submissions. He is confronted with the VAT 24 according to which he has made purchases from firms dealing in dyes and chemical. He is confronted with the two invoices (invoice no0199 dated 18.08.2009 and invoice no 0198 dated 14.08.2009) issued by Sumit Knit fab in favour of Hinker Knits India Pvt Ltd, Ludhiana TIN 03661047678) pertaining to 2009-10 in which description of goods is mentioned as "Sweater O/D washing" and Vat is charged on 60% of the value of the invoice. He is also confronted with the VAT 23 (2009-10) of sumit Knit Fab in which sales were made to the Hinker Knits India Pvt Ltd. He is further confronted with the purchases VAT 24(2009-10) of Hinker Knits India Pvt Ltd in which he has shown purchases made from the Sumit Knit fab. He failed to submit any record. He stated that he has only latest record of about 7-8 years period and does not have older record but failed to submit any record.

Dying was covered under work contract in VAT regime. A works contract is defined inclusively under Section 2(zu) of the PVAT Act, 2005.

"works contract" includes any agreement for carrying out, for cash, deferred payment or other valuable consideration, building ,construction, manufacturing, processing, fabrication, erection, installation, fitting out, improvement, modification, repairs or commissioning of any movable or immovable property;

Section 2(zg) "sale price" means the amount of valuable consideration received or receivable by a person for any sale made including any sum charged on account of

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Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

freight, storage, demurrage, insurance and any sum charged for anything done by the person in respect of the goods at the time of or before the delivery thereof;

Explanation - (1) In relation to the transfer of property in goods (whether as goods or in some other form) involved in the execution of works contract, 'sale price' means such amount as is arrived at by deducting from the amount of valuable consideration paid or payable to a person for the execution of such works contract, the amount representing labour and other charges incurred and profit accrued other than in connection with transfer of property in goods for such execution.

Rule 15(4) The value of the goods, involved in the execution of a works contract, shall be determined by taking into account the value of the entire works contract by deducting there-from the components of payment, made towards labour and services, including


The deductions prescribed therein are produced here below for ready reference of all concerned

Serial No.	type of contract	Percentage of the total value eligible for deduction
1	(a) (a) Electrical Contracts:	
	(i) H&T Transmission line;	Twenty percent
	(ii) Sub-station equipment;	Fifteen percent
	(iii) Power house equipment and extensions;	Fifteen percent
	(iv) 11 and 22 KV and LT distribution lines 12+5; and	Seventeen percent
	(v) All other electrical contracts.	Twenty five percent
	(b) .All structural contracts	Thirty five percent
2	Installation of plant and machinery.	Fifteen percent
3	Fixing of marble slabs, polished granite stones and tiles (other than mosaic tiles.)	Twenty five percent

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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4	Civil works like construction of buildings, bridges, roads etc.	Thirty percent
5	Fixing of sanitary fittings for plumbing, drainage and the like.	Fifteen percent
6	Fabrication and erection of structural works of iron and steel including fabrication, supply and erection of Iron trusses, girders and the like.	Fifteen percent
7	Fabrication and installation of cranes and hoists.	Fifteen percent
8	Fabrication and installation of elevators (lifts) and escalators	Fifteen percent
9	Fabrication and installation of rolling shutters and collapsible gates	Fifteen Percent
10	Installation of doors, door frames, window frames and grills.	Twenty percent
11	Supply and installation of air conditioners and air coolers	Fifteen percent
12	Supply and installation of air conditioning equipments including deep freezers, cold storage plants, humidification plants and dehumidifiers.	Fifteen percent
13	Supply and fixing of furniture and fixtures, partitions including contracts for interior decorators and false ceiling.	Twenty percent
14	Construction of Railway coaches and wagons on under carriages supplied by Railways.	Thirty percent
15	Construction of mounting of bodies of motor vehicles and construction of trailers.	Twenty percent



 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-I, LUDHIANA

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16	Supply and erection of weighing machines and weigh bridges.	Fifteen percent
17	Painting, Polishing and White Washing.	Twenty five percent
18	Lying of pipes.	Twenty percent
19	Tyre retreading	Forty percent
20	Dyeing and printing of textiles	Forty percent
21	Printing of reading material, cards, pamphlets, posters and office stationery.	Forty percent
22	All other contracts.	Thirty percent"

From the above definition it is clear that the dying falls under works contract in VAT regime and VAT is applicable at 60% of the invoice value after deducting labour charges 40% of the total value. As per VAT 24 from 2005, he has made purchases from firms dealing in dyes and chemical. I have carefully examined the two invoices (invoice no0199 dated 18.08.2009 and invoice no 0198 dated 14.08.2009) issued by Sumit Knit fab in favour of Hinker Knits India Pvt Ltd, Ludhiana TIN 03661047678 pertaining to 2009-10 in which description of goods is mentioned as "Sweater O/D washing" and Vat is charged on 60% of the value of the invoice. As per VAT 23 (2009-10)(Q-2) of Sumit Knit Fab were made to the Hinker Knits India Pvt Ltd. As per VAT 24(2009-10) of Hinker Knits India Pvt Ltd he has shown purchases made from the Sumit Knit fab. This shows that both the parties were engaged in business and has duly accounted the transactions in there returns.

Dying was covered under work contract in VAT regime. A works contract is defined inclusively under Section 2(zu) of the PVAT Act, 2005 and as per rule 15(4) deductions prescribed for Dyeing and printing of textiles is 40%. From the above it may be concluded that Sumit Knit Fab having TIN 03422010923 is doing dying in year 2009-10.


Rajeev Sharma
State Tax Officer
WARD NO 64
Ludhiana-4

ACST





Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA,



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. 4264-65

Dated 26/7/24

To

M/s Sumit Knit Fab,
B-3, Industrial Area-A, Extension,
Ludhiana.

Subject:- Imposition of Environmental Compensation upon M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana for violation of the provisions of Environmental Laws- order thereof.

Ref:- Board's order no. 329 dated 24.07.2024

Please find enclosed a copy of order no. 329 dated 24.07.2024 passed by the Competent Authority of the Punjab Pollution Control Board, in which Environmental Compensation amounting to Rs. 6,42,25,000/- (Rs. Six Crores Forty Two Lacs Twenty Five Thousand only) has been imposed upon the industry for violation of the provisions of Environmental Laws for the period from 01.04.2005 to 25.04.2019.

You are therefore, requested to deposit the Environmental Compensation amounting to Rs. 6,42,25,000/- (Rs. Six Crores Forty Two Lacs Twenty Five Thousand only) in the office of Regional Office-1, Ludhiana, immediately, please.
DA/ Order no. 329 dated 24.07.2024



Addl. Senior Environmental Engineer

Endst. No.

Dated.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and ensure compliance of directions issued vide order no. 329 dated 24.07.2024. It is also requested to get delivered the order dated 24.07.2024 to the industry, please.
DA/ Order no. 329 dated 24.07.2024


Addl. Senior Environmental Engineer


Environmental Engineer
Punjab Pollution Control Board
Regional Office-1, LUDHIANA



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 329

Dated. 24/7/24

Subject: Imposition of Environmental Compensation upon M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana for violation of the provisions of Environmental Laws.

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made three under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) Briefly stated that the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

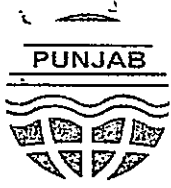
4) Earlier, a compliant was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consents to operate of the Board. The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l].

5) Due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL Authorities vide Board's letter no. 638-641 dated 02.08.2019 for disconnection of electric connection of unit. In compliance to above directions, the electric connection of the industry was disconnected by the PSPCL authorities. Thereafter, the industry was granted consent under Water Act, 1974 & Air Act, 1981, both valid upto 12.05.2020 & the electric connection of the industry was also restored.

-/-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary . 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



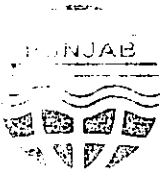
6) A compliant was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days. A team of the officers of the Board was also constituted and the industry was visited on 28.10.2020 and during visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint. The complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

7) A new complaint has been received. But, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged. The industry was granted consent to operate under the Water Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

8) Sh. SL Verma has filed a complaint against M/s Sumit Knit Fab through Sh. Sant Balbir Singh Seechewal MP and a committee is constituted by Competent Authority of the Board to enquiry in the matter. The committee has submitted the report and raised some observation as per below:-


1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.

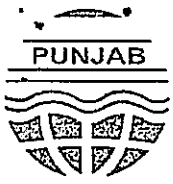
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7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
 8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
 9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
 10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.
 11. It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.
 12. The industry is not complying with the conditions of consent to operate granted to industry under Water Act, 1974 and authorization granted under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 9) The industry was issued notice u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the HWM Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024, wherein it was decided as under:
1. The consent to operate granted to the industry under the Water Act, 1974 and authorization granted under the Hazardous and other Waste Rules, 2016 be revoked.
 2. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
 3. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.
- 10) In compliance to decision of personal hearing, the reminder was issued to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana and MC Ludhiana. The report from State Sale Tax Officer was received. As per the report the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005.
- 11) The industry was in operation without valid consent to operate under the Water Act, 1974 and Air Act, 1981 from the year of 2004 to 2019, without installation of Effluent Treatment Plant and discharging untreated effluent into sewer.
- 12) The Excise and Taxation Department, Ludhiana has submitted its report that the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005

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and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005.

13) Thereafter, the industry was visited by officers of the Board on 30.05.2024 to check the compliance of decisions of hearing dated 25.04.2024 and observed as under:-

1. The Excise and Taxation Department, Ludhiana has submitted its report vide their letter no. 124 dated 13.05.2024 stating that the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005.
2. The industry was in operation without valid consent to operate under the Water Act, 1974 and Air Act, 1981 from 2004 to 2019 & discharging untreated effluent into sewer.
3. The industry was visited by Senior Officers of the Board on 03.01.2019 and observed that the industry had installed the ETP but untreated effluent was being discharged into sewer. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board. The industry is still discharging effluent beyond limit since 03.01.2019 and failed to submit fresh sample analysis report till date.
4. As per point no. 8 of report of committee, during 01 hour and 30 minutes, 300 ltr of RO reject was evaporated. Hence the evaporator has operational capacity of about 200 ltr / hr. As per record maintained by the industry, total RO reject generated from 01.01.2023 to 01.02.2024 was 658 KL, which is equivalent to 2 KLD of RO reject. Hence, in case, this evaporator would be operated for 10 hrs, it can evaporate about 2000 Ltr of RO reject and in 24 hrs it can evaporate 4.8 KL. The committee further reported that RO permeate was expected against 75% permeate received as per records maintained. Then, rest of the 25 % should be the RO reject, which will be 18.750 KL i.e. 25 % of 75 KLD consented discharge. So, there is a gap of an average of 13.95 KLD. The industry has not installed EMF meter at UF reject
5. The Board Committee verified that the ZLD plant is designed for RO permeate 50 ppm TDS and TDS of re-use water was around 1267 ppm. It seems that the efficiency of RO is near to 5 % against the consented discharge of 75 KLD.

14) After considering material facts on record, the Chairman of the Board decided that *the matter be referred to the Environmental Compensation Verification Committee for imposition of Environmental Compensation as recommended by the Environmental Engineer, Regional Office-1, Ludhiana.*

15) It is pertinent to mention here that the Hon'ble Supreme Court of India has considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and Others v/s Union of India and Others (1996) 3SCC 212, Vellore Citizens Welfare Forum

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v/s Union of India (1996) 5 SCC 647 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country even without specific statute.

16) Thus, in view of the above recorded facts, the matter was considered for imposition of Environmental Compensation for the period of violation from 01.04.2005 to 25.04.2019 in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 01.04.2005 to 25.04.2019 (5138 days) was calculated to be Rs. 6,42,25,000/- as per following details:

EC	=	PI x N x R x S x LF
PI	=	80 (Since project proponent is violating Water Act, 1974 & Air Act, 1981 and is Red category industry)
N	=	5138 (Days calculated w.e.f 01.04.2005 till 25.04.2019 (due date of compliance of decisions of hearing)
R	=	250 (Since project proponent is small scale Red category industry, hence, R factor has been taken as 250)
S	=	0.5 (Since scale is small)
LF	=	1.25 (Since the project proponent is located in city with population less than 1 million)
EC	=	80 x 5138 x 250 x 0.5 x 1.25 = Rs. 6,42,25,000/-

17) Therefore, the industry is hereby directed to deposit an amount of Rs. 6,42,25,000/- (Rs. Six Crores Forty Two Lacs Twenty Five Thousand only) as Environmental compensation for the period of violation from 01.04.2005 to 25.04.2019 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

18) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.

Adarsh Pal Vig
(Prof. (Dr.) Adarsh Pal Vig)
Chairman

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Environmental Engineer
Punjab Pollution Control Board,
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